

1	2	3	4	5
16.	Solar Thermal Power	0.15	0.00	0.00
17.	Solar Photovoltaic Power	0.00	1.05	1.05
18.	Urban and Industrial Energy Proj.	1.68	1.50	1.50
19.	New Technology	2.54	2.00	2.00
20.	Energy Conservation	0.00	0.05	0.05
21.	Planning	0.10	0.20	0.20
22.	I&P/Seminars	1.12(*)	3.20	3.20
23.	International Coop.	0.04(**)	0.45	0.45
24.	IREDA			
	a) Equity	24.00	28.00	28.00
	b) Loans and Advances	51.49	87.24	87.24
25.	Regional offices	0.56	0.60	0.60
26.	Seckt. Expenditure		2.55	2.55
	Total	236.51	282.12	282.12

(\*) This does not include an amount of Rs.3.28 crores placed at the disposal of DAVP & Doordarshan for which all the claims have yet to be settled.

(\*\*) This excludes Foreign Travel Expenditure.

#### Accommodation to Non-Officials

811. SHRI BRIJ BHUSHAN TIWARI: Will the PRIME MINISTER be pleased to state:

(a) the criteria laid down for allotment of type IV and above accommodation to non-officials;

(b) the criteria followed for allotment of accommodation to persons who are/were enjoying special protection group facility status;

(c) whether such allottees are not eligible for accommodation after marriage; and

(d) if so, the rules thereof?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN AFFAIRS AND EMPLOYMENT AND MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS (DR. U. VENKATESWARLU): (a) the following categories of Non officials are considered for allotment of Government accommodation as per the guidelines given in the Statement enclosed:

- (i) Eminent Artists
- (ii) Freedom Fighters
- (iii) Press Correspondents and News Cameramen.
- (iv) Miscellaneous categories including social workers.
- (v) Allotment on security grounds.

These guidelines are under review in terms of the

Supreme Court's judgement dated 23.12.96.

(b) Security protectees, who are in Z+ scale of security grading are eligible for allotment/retention of Govt. accommodation subject to fulfilment of prescribed conditions.

(c) and (d) Under the existing guidelines, there is no provisions to review such allotments made to the protectees persons after his/her marriage.

#### Statement

Copy of O.M. No. 12016(1)/89-Fol.II dated 11.7.90 regarding Review of guidelines for allotment of general pool accommodation to accredited Press Correspondents and Journalists.

Guidelines for allotment of accommodation from the Press Pool to accredited Press Correspondents and Journalists were reviewed by the Cabinet in its meeting held on 9.5.90. The Cabinet approved that the existing pool of 110 residential units which had previously been reduced to 103 units may now be increased to 120 units for providing accommodation to accredited Press Correspondents and News Cameraman subject to the following conditions:—

(a) He/She does not own a house in his/her name or in the name of family member or dependents at the time of allotment or subsequently in Delhi.

(b) The case shall be finalised after taking into consideration the recommendations of the Screening Committee set up by the Ministry of I&B headed by the Principal Information Officer of which Joint Secretary/ Additional Secretary (Estate) and Director of Estates shall be ex-officio Members, and four Journalists to be nominated by the Ministry of I&B shall be Members.

(c) He/She is a correspondent representing Indian Press and not any foreign Press/Media.

(d) The persons concerned are drawing salary upto Rs.3000/- excluding conveyance allowance; and

(e) Such of these allottees who are drawing emoluments upto Rs.3000/- p.m. would be charged licence fee under FR-45-A or flat rate of licence fee under FR-45-A whichever is higher. Those drawing beyond Rs.3000/- p.m. would be charged special licence fee, where they are occupying accommodation allotted in the past.

(f) The type of accommodation would be determined on the basis of the basic pay of the official, but limited to type V-A or lower types; allottees of the accommodation higher than type V-A may be allotted type V-A accommodation, if they are otherwise eligible immediately.

(g) The duration of allotment be upto three years; the position be reviewed thereafter.

(h) There would be periodic review of accreditation of Press Correspondents/News Cameramen by the Ministry of Information and Broadcasting and the Directorate of

Estates would be informed of changes, if any, to enable cancellation of allotment.

(i) No Editor of Newspaper should be eligible for allotment from Press Pool/General Pool.

(j) The allotment shall be made keeping in view the seniority list maintained by the PIB.

2. It is requested that immediate action may kindly be taken according to the guidelines approved by the Cabinet as indicated above.

Copy of O.M. No.12016(1)/89-Pol. II dated 19.12.91 regarding Review of guidelines for allotment of general pool accommodation to accredited Press Correspondents and Journalists.

In partial modification of the guidelines issued vide O.M. of even number dated 11.7.90 regarding allotment of general pool accommodation to the Press Correspondents and Journalists, it has been decided to amend the conditions mentioned at sub paras (d) and (e) of the said guidelines as follows:-

(d) The persons concerned are drawing salary upto Rs.8920/-;

(e) Such of these allottees who are drawing emoluments upto Rs.8920/- would be charged licence fee under, FR-45-A or flat rate of licence fee under FR-45-A, whichever is higher.

Copy of O.M. No. 12016(2)/89/Pol.II(Vol. I) dated 19.4.94 regarding review of guidelines for allotment of General Pool residential accommodation to freedom fighters.

Guidelines for allotment of General Pool residential accommodation to the freedom fighters were reviewed by the Govt. and it has been decided to revise the guidelines as follows:

2. Freedom Fighters of All India Standing may be allowed general pool residential accommodation provides:-

(a) They do not own a house or a flat in their name or in the name of their family members or dependents in Delhi;

(b) The accommodation is required for bonafide medical treatment of the freedom fighter or his/her spouse.

(c) The case is specifically recommended by the Ministry of Home Affairs who should give detailed justification necessitating allotment of accommodation and also recommend period of allotment in case of those freedom fighters who are below 70 years in age. In case of those above 70 years in age it should be for life-time and not necessarily on medical grounds.

(d) Type of accommodation would be restricted to type—D and below;

(e) Normal licence fee shall be charged;

(f) The spouse of freedom fighter residing in Govt.

accommodation allotted to the freedom fighter shall be entitled to retain the accommodation even after the demise of the freedom fighter for the stipulated period of allotment.

(g) The revised guidelines shall be effective from 10.2.94, the date on which the decision was taken by the CCA.

Copy of O.M. No. 12016(2)/89-Pol. II (Vol. III) (ii) dated 24th October, 1985 regarding Review of guidelines for allotment of general pool accommodation to Eminent Artists.

Guidelines for allotment of general pool accommodation to eminent artists was reviewed by the Cabinet Committee on Accommodation at its meeting held on 12th September, 1985 and the following revised guidelines have been approved:-

2. Upto 15 eminent artists may be allotted general pool accommodation provided:-

(a) He/She or any member of the family or dependent does not own house or plot of land anywhere in India;

(b) Each case has the specific recommendation of the Deptt. of Culture and Ministry of Information and Broadcasting with the approval of Minister-Incharge;

(c) The artist makes useful contribution to society and total income from all sources is not more than Rs. 3000/- p.m.

(d) The type of accommodation would be type-D or below:

(e) Existing allotments made of higher types should be reviewed;

(f) Licence fee should be charged under FR-45-B with departmental charges;

(g) Duration of allotment would be three years and cases of allotment to be reviewed once in three years.

All existing allotments may please be reviewed and future allotments made strictly according to the above guidelines of the Cabinet Committee on Accommodation.

Copy of O.M. No. 12016(2)/89-Pol. II(Vol. III) (vii) dated 24th October, 1985 regarding Review of guidelines for allotment of general pool accommodation - Miscellaneous categories (persons engaged in useful work of national standing).

Guidelines for allotment of general pool accommodation to persons engaged in useful work of National Standing were placed before the Cabinet Committee on Accommodation at its meeting held on 12th September, 1985 and the following guidelines have been approved by the Committee:-

(a) Upto 15 houses in all as per existing decision may be allotted to these categories of persons who are engaged in useful work of national standing provided:-

(i) He/She or any member of the family or dependent does not own house or plot of land in Delhi;

(ii) The case as specifically recommended by the concerned Ministry with the approval of the Minister-Incharge;

(iii) Total income of person from all sources is not more than Rs.3000/- p.m.

(iv) The type of accommodation would be restricted to type-D;

(v) Licence fee should be charged under FR-45-B with departmental charges;

(vi) The person concerned should not be in regular employment under the Govt. or any other semi-govt./private organisation;

(vii) The duration of allotment would be for three years and no extension beyond this period should be allowed.

2. It is requested that all existing cases may be reviewed in the light of the above decision and further action taken and in future allotments may be made strictly according to the guidelines approved by the Cabinet Committee on Accommodation.

Copy of O.M. No. 12035/8/93-Pol.II dated 10th October, 1996 regarding Allotment of general pool accommodation to non-eligible persons on security grounds-policy guidelines.

Guidelines for allotment of general pool accommodation to ineligible persons on security grounds were placed before the Cabinet Committee on Accommodation, which at its meeting held on 12.9.96 has approved the following guidelines:

(i) The general pool accommodation shall be allotted to only those persons who are in the Z+ security category;

(ii) There must be a clear nexus with the public interest to justify the allotment of general pool accommodation to such persons. Ministry of Home Affairs would examine in each case that allotment of government accommodation to a person in the Z+ category is in public interest and the security threat to the person has emanated from the duties performed in public office held by him in the past. Ministry of Home Affairs should also opine whether it is absolutely necessary to provide the person concerned a house in Delhi;

(iii) On receipt of a request from the persons concerned for allotment of government accommodation on security grounds, MHA will carry out an exercise to ascertain whether a person in the Z+ security category owns a house in Delhi in his or spouse's name and whether security arrangements can be provided in that house itself;

(iv) Further action to provide a govt. accommodation to the protectees in Delhi shall be taken by the Dte. of Estates, based on the recommendations of the Ministry of Home Affairs;

(v) Not, higher than Type-VI accommodation shall be allotted to such protectees and it could be even lower depending upon the threat perception in individual cases;

(vi) The applicant, shall confirm his willingness/capacity to pay the market rent/special licence fee in advance and continuous default in payment of prescribed rent for three months or more would render him liable for eviction;

(vii) Market rate of licence fee shall be charged for the government accommodation so allotted to a protectee. In case the protectee has a house in Delhi, he must surrender the same to the government for the period of his occupation of govt. accommodation. In such cases, special licence fee shall be charged for the period of occupation of government accommodation instead of market rent;

(viii) The allotment shall be for a period of one year and can be extended for a further period of one year at a time, subject to CCA being satisfied about the need for extension, based on the threat perception to be reviewed by Ministry of Home Affairs from time to time.

2. While reviewing the existing cases of protectees occupying government accommodation, it shall be kept in view whether they are otherwise eligible for such government accommodation.

3. It is requested that all existing cases allotments made on security grounds may please be reviewed according to the above instructions and further action be taken.

#### **Energy Efficient Lamps**

812. SHRI ANANT GUDH : Will the PRIME MINISTER be pleased to state :

(a) whether the Government have issued directives to the State Governments for using energy efficient lamps in Government offices;

(b) if so, the details thereof;

(c) estimated energy conservation as a result thereof; and

(d) the reaction of the State Governments to the switchover and estimated cost involved ?

THE MINISTER OF STATE IN THE MINISTRY OF POWER (DR. S. VENUGOPALACHARI) : (a) and (b) Ministry of Power has addressed letters to State Governments to increasingly use energy efficient lamps and to discard the use of incandescent bulbs altogether in public places and Government offices within a period of two years.

(c) Use of energy efficient lamps can result in significant energy savings. However, as there are a variety of energy efficient lamps available, the quantum of energy saved through adoption of such lamps would depend upon the type of the lamps used.